

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

O.A. No. 854/92

Dt. of order: 22.8.1994

Irfan Ahmed

: Applicant

Vs.

Union of India & Ors. : Respondents

Mr. R. N. Mathur : Counsel for applicant

Mr. Manish Bhandari : Counsel for respondents

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice Chairman

Hon'ble Mr. O.P. Sharma, Member (Adm.)

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

Heard the learned counsel for the parties. The learned counsel for the applicant submits that he has filed O.A. No. 264/92 in which the applicant has challenged the order dated 15.2.90 and O.A. No. 242/93 against the order of penalty imposed on the applicant and both these petitions are pending. As far as the present O.A. is concerned, in the light of the submissions made in paras 11 and 12 of the reply, we do not consider it is a fit case for interference. However, in case any of these O.A.s mentioned above submitted by the applicant are accepted then the applicant will be at liberty to move before this Tribunal for review of this order according to law and this judgment will not come in the way of giving any advantage which will be entitled on account of the acceptance of any of the O.A.s. The O.A. stands dismissed with no order as to costs.

(O.P. Sharma)
Member (A).

(D.L. Mehta)
Vice Chairman.